

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s H L BUILDWELL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate debtor	H L BUILDWELL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09-09-2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70101DL2005PTC140561
5.	Address of the registered office and principal office (if any) of corporate debtor	1. Unit No. 14, Plot No.31, Lower Ground Floor, Road No.44, Vikas Tower Building, Rani Bagh, Pitampura, New Delhi-110034 2. Site No.5, Sector-70, Mohali , Punjab 160070
6.	Insolvency commencement date in respect of corporate debtor	15.02.2022 (Order passed by Hon'ble Adjudicating Authority on 15-02-2022 in Company Petition No. IB-321/(ND)/2021
7.	Estimated date of closure of insolvency resolution process	14.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Kumar Garg IBBI/IPA-002/IP-N00796/2019-20/12560
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shanti Niketan, Tibra Road, Street No.4, Modinagar - 201204, Distt. Ghaziabad Email ID: deepakgarg07@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, Essel House, Asaf Ali Road, New Delhi - 110002 Email: irp.hlbuildwell@gmail.com
11.	Last date for submission of claims	03-03-2022 (Order received on 17.02.2022 from Hon'ble Adjudicating Authority, hence 14 days calculated from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	The Class of creditors could not be ascertained at this stage. Therefore, as per the business nature of Corporate debtor, one class of creditor allottees / home buyers, being considered



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Prabhakar Kumar, Regn. No.IBBI/IPA-002/IP-N00774/2018-19/12373 Email:prabhakar_acs@rediffmail.com 2. Mr. Pradeep Kumar Ray, Regn. No.IBBI/IPA-002/IP-N01100/2021-22/13648, Email: pkrayip@gmail.com 3. Mr. Yogesh Kumar Tyagi, Regn. No.IBBI/IPA-002/IP-N00297/2017-18/10856 Email:yogeshktyagi@rediffmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. https://ibbi.gov.in/home/downloads b. 411, Essel House, Asaf Ali Road, New Delhi -110002

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of H L Buildwell Private Limited vide its order dt. 15.02.2022.

The creditors of H L Buildwell Private Limited, are hereby called upon to submit their claims with proof on or before 03-03-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 20.02.2022

Place : New Delhi

Sd/-
Deepak Kumar Garg
Interim Resolution Professional
Regn. No-IBBI/IPA-002/IP-N00796/2019-20/12560

